



2026:AHC:39485-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 2631 of 2026

Bhashkar Lal

.....Petitioner(s)

Versus

Union of India and 5 others

.....Respondent(s)

Counsel for Petitioner(s)	:	Raja Sahani, Saurabh Tripathi
Counsel for Respondent(s)	:	A.S.G.I., Ravi Ranjan

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE
HON'BLE KSHITIJ SHAILENDRA, J.

1. Counsel for the petitioner, after attempting to make submissions for some time, seeks withdrawal of the writ petition with liberty to approach the respondents with prayer either to extend the period of deputation till August, 2026 and/or decide the pending application under Rule 8 of the B.S.N.L. Transfer Policy.
2. In view of the submissions made, the petition is **dismissed** as withdrawn with liberty as aforesaid.
3. The grant of liberty by this Court shall not be taken as any expression of opinion *qua* the merit of petitioner's claim.

(Kshitij Shailendra, J) (Arun Bhansali, CJ)

February 23, 2026
AHA/AKShukla